

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 42**

**C.P.(CAA)/265(MB)2023 IN C.A.(CAA)/87(MB)2022**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **26.10.2023**

NAME OF THE PARTIES:    **ASSA ABLOY INDIA PRIVATE LIMITED**

Section 230-232 of the Companies Act, 2013

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**ORDER**

**C.P.(CAA)/265(MB)2023 IN C.A.(CAA)/87(MB)2022**

- 1) Mr. Rajat Shah, Ld. Counsel for the Petitioner Company is present.
- 2) The present Company Petition has been filed in the matter of Scheme of Scheme of Arrangement between **ASSA ABLOY India Private Limited** (First Applicant Company or First Petitioner Company or Demerged Company) and **ASSA ABLOY Opening Solutions India Private Limited** (Second Applicant Company or Second Petitioner Company or Resultant Company) and their Respective Shareholders. **Petition Admitted.**

- 3) The Petitioner, at least 10 days before the date fixed for hearing, shall publish the notice of hearing of the Petition in two Local Newspapers viz. one in English language Newspaper (i.e. **Business Standard**) and another in Local Vernacular language Newspaper (i.e. **Navshakti**), having wide circulation in the area where the registered office of the Company and the Business of the Company is situated as per Rule 16 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
- 4) The Petitioner Companies shall issue notices to Statutory and Regulatory authorities, as required under Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016, informing the date fixed for hearing.
- 5) The Petitioner shall host Notices along with the copy of the Scheme on their respective Websites, if any.
- 6) The Petitioners shall file proof of compliance electronically 3 days before the final hearing with this Tribunal. Petition is accordingly admitted and fixed for hearing and final disposal on **15.12.2023**.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Vedant Kedare

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**